

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 257/MP/2019

Subject : Petition under Sections 79(1)(c),79(1)(f) and 79(1)(k) of the Electricity Act, 2003, challenging the unlawful conduct of Power Grid Corporation of India Limited, *inter-alia*, wrongfully raising and recovering transmission charges through impermissible and inapplicable invoices being contra /against and unsustainable to the terms of the Transmission Service Agreement dated 18.10.2012 and the Long Term Access Agreement dated 4.6.2015, provisions of the Electricity Act, 2003 and the Regulations framed thereunder.

Petitioner : MB Power (Madhya Pradesh) Limited (MB Power)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Date of Hearing : 12.12.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Shreshth Sharma, Advocate, MB Power
Ms. Molshree Bhatnagar, Advocate, MB Power
Shri Rohit Gururani, MB Power
Shri Abhishek Gupta, MB Power

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking declaration that the operationalization of the Long-term Access of 144 MW from 2.5.2018 by the Respondent, Power Grid Corporation of India Limited (PGCIL) as null and void in absence of entire end to end identified Transmission System [including up-gradation of \pm 800kV, 3000 MW HVDC bipole between Champa PS- Kurukshetra (NR) to 6000 MW] and invoices raised by PGCIL towards the transmission charges for the said LTA are illegal and non-est in law. Learned counsel requested to issue notice to the Respondent.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately, if not served already. The Respondent was directed to file its reply, by 10.1.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 27.1.2020. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Legal)

